

Central Administrative Tribunal
Principal Bench

O.A.No:1774/99

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 16th day of August, 1999

(2)

1. Gajender Singh
s/o Sh. Jai Singh
r/o 29/460
Trilokpuri
Delhi - 91.
2. Sudesh Kumar
s/o Sh. Daulat Ram
r/o 6/107, Prem Nagar
Lodhi Road
New Delhi - 3.
3. Raghuveer Singh
s/o Sh. Sobhan Singh
r/o 29/460, Trilok Puri
New Delhi - 91.
(By Shri M.K.Bhardwaj, Advocate)

Applicants :-

vs.

1. Union of India through
the Secretary
Ministry of Finance
North Block
New Delhi.
2. The Director of Publications
Customs & Central Excise
Central Revenue Building
New Delhi.
3. The Deputy Commissioner
Directorate of Publicity & Public
Relations Customs & Central Excise
New Delhi.

Respondents :-

ORDER (Oral)

The applicants seek grant of temporary status

on the basis that they have already rendered 240 days of service with the respondents. It appears from the OA that the applicants have not exhausted the alternative remedy by way of filing the representation before the respondents. Accordingly, the learned counsel for the applicants seeks permission to withdraw the OA in order to approach the respondents for their relief with liberty to come again to the Tribunal in case any grievance exists thereafter.

Ans

(3)

2. In view of the above submission, permission to withdraw the OA, with the aforesaid liberty, is granted. The OA is accordingly disposed of at the admission stage itself.

R.K. Ahuja
(R.K. AHOOJA)
Member (A)

/rao/